## GOVERNMENT OF INDIA MINISTRY OF COMMUNICATIONS DEPARTMENT OF TELECOMMUNICATIONS

## LOK SABHA UNSTARRED QUESTION NO.1568 TO BE ANSWERED ON 19<sup>th</sup> DECEMBER, 2018

### **CANCELLATION OF LICENCES OF COMPANIES**

†1568. SHRIMATI JYOTI DHURVE:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether the Telecom Regulatory Authority of India (TRAI) has recommended to cancel the licences of companies which have failed to start the services on time;
- (b) if so, the details of such companies whose licences have been cancelled during the last three years; and
- (c) whether any action has been taken against such companies and if so, the details thereof?

#### ANSWER

# THE MINISTER OF STATE (IC) OF THE MINISTRY OF COMMUNICATIONS & MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

- Telecom Regulatory Authority of India (TRAI) through its letter dated 18th (a) inter-alia, recommended November 2010 had. to the Department Telecommunications (DoT) for cancellation of licenses as per the license conditions in addition to levy of liquidation damages in respect of those Licensees (i) who have complied with the roll out obligations with delay involving more than 52 weeks, and the roll out of network is not satisfactory; and (ii) who have not complied with the roll out obligations and the period of 52 weeks from the due date of compliance has expired or where service has not been started even though registration has been made with the TERM Cell.
- (b) & (c) No such licenses have been cancelled by Department of Telecom during the last three years.

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